

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:84
ANSWERED ON:22.02.2011
RELIEF TO PROPERTY OWNERS
Namdhari Shri Inder Singh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any Act of Parliament containing provisions for relief to property owners from issues arising from long term tenancy has not been brought into force;
- (b) if so, the details thereof and the reasons therefor alongwith the time by which the said Act is likely to be brought into force;
- (c) whether the Government proposes to provide alternative remedies to affected property owners; and
- (d) if so, the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a) & (b): The Delhi Rent Act, 1995 was enacted to provide for the regulation of rents, repairs and maintenance and eviction of premises etc. in the National Capital Territory of Delhi. It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint. The notification was not issued as immediately after enactment of the Act of 1995, there were representations against provisions mainly relating to deemed rent, registration of tenancies, inheritability of tenancies, enhancement of rent and eviction of tenant. It was decided to bring the Act into force after effecting amendments. The amendment Bill introduced in the Rajya Sabha on 28.7.1997 was referred to Parliamentary Standing Committee. To give effect to the recommendations of the Standing Committee, Official Amendments to the Amendment Bill requires introduction in Rajya Sabha. The precise time frame therefor cannot be indicated at this stage.

(c) & (d): No, Madam.